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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL; HYDERABAD BENCH

AT HYDERABAD.

O.A. No. 640/96.

Date of order: 17.9.96.

Between:-

M. Srinivasa Rao ... Applicant

And

1. Superintendent of Post Offices,
Rajahmundry, & xxmther.
2. Sri D. Mahalakshmi, xxx R
a/w Dana Vai Pet S.O.
Rajahmundry Division, District East
Godavari.

... Respondents.

Counsel for the Applicant: Mr. S. Rama Krishna Rao

Counsel for the Respondents: Mr. N. R. Devaraj, Sr. CGSC.
Mr. V. Venkateswara Rao

CORAM:

HON'BLE MR. JUSTICE M.G. CHUDHARI, VICE CHAIRMAN

HON'BLE SHRI H. RAJENDRA PRASAD (Member (Admn.))

Hon'ble Tribunal made the following order:-

Interim order of status quo to continue. None applies for vacating the same. On the other hand learned counsel for Respondent No. 2 desires the O.A. to be adjourned to 28.10.96. He states that connected cases are due for hearing on 28.10.96. Counter in this case has been filed by the official respondents. The O.A. is directed to be listed for hearing on 28.10.96 as expedited matter.

Prashant
Dy. Registrar (Jud1)

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OA. 640/96.

1. Superintendent of Post Offices,
Rajahmundry.
2. Sri D. Mahalakshmi a/w Dana Vai Set, S.O.
Rajahmundry Division, District
East Godavari.
3. One copy to Mr. S. Ramakrishna Rao, Advocate,
CAT, Hyderabad.
4. One copy to Mr. N. R. Devaraj, Sr. OGSC.
5. One copy to Mr. V. Venkateswara Rao, Advocate,
CAT, Hyderabad.
6. One spare copy.

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I COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 17-9-1996

ORDER / JUDGMENT

M.A.R.A./C.A. NO.

84.640/96

in

O.A.No.

640/96

T.A.No.

(w.p.)

Admitted and Interim Directions

Issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

No Spell Copy

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